

5. O.A. NO. 060/00881/14

Jagmohan Singh Vs. U.O.I. & Others

01.10.2014

Present: Mr. Harinder Sharma, counsel for the applicant

1. After arguing for some time, learned counsel for the applicant prays that he may be allowed to withdraw the O.A. to await the decision of the respondents on legal notice dated 31.07.2014 served by the applicant. He further submit that the applicant may be given liberty to file a fresh O.A. on the same cause of action after the respondents take a decision on legal notice aforesaid or after six months if no decision is taken.
2. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)